

- (ii) imposed a penalty of rupees one crore or more for violation of the provisions of the Foreign Exchange Regulation Act, 1973 (46 of 1973) (since repealed) or the Foreign Exchange Management Act, 1999 (42 of 1999); or
- (iii) detained under the National Security Act, 1980 (65 of 1980) or the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985); or
- (iv) adjudged guilty by the Stock Exchange Board of India or any other such Financial Regulatory Boards or Tribunals or Agencies; or
- (v) found to be associated in any manner with an organized crime syndicate or its associate or with any Association declared unlawful under the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) or any other law for the time being in force; or
- (vi) found to be connected with activities prejudicial to the National Security, is not considered for selection as manufacturer or vendor for supply of High Security Registration Plates.

Since implementation of the scheme in accordance with the rules framed by the Central Government is the responsibility of the States/Union Territories, the Government of India does not procure any high security registration plate from any source whatsoever.

Disbursal of loans to Highway Projects

1700. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that banks are delaying loans to Highway Projects, if so, the details thereof;
- (b) the number of loans targeted to be disbursed in the financial year and the number of loans disbursed so far; along with the reasons for this slowness; and
- (c) the steps being taken by Government for expediting loans?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) to (c) Loan being sanctioned by lending banks to the concessionaires is directly dealt by the concessionaires/developers with the concerned lenders/banks. No instance of delaying loan has come to the notice of the Ministry.